

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2842
(TO BE ANSWERED ON 16.12.2015)

STATUTORY POWERS OF CBI

2842. PROF. SAUGATA ROY:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has sought statutory powers under the Prevention of Money Laundering Act (PMLA);
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Central Bureau of Investigation (CBI) had proposed to issue a separate notification in exercise of power conferred under section 49 of the Prevention of Money Laundering Act (PMLA), 2002 to empower Director CBI and any other officer of Delhi Special Police Establishment (DSPE) not below the rank of Inspector, who is duly authorized by the Director, CBI, to act under the Prevention of Money Laundering Act (PMLA), 2002. However, the proposal of CBI has not been agreed to.
